

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 14 of 2016 &
IA No. 26 of 2016**

Dated: 13th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Kochi Salem Pipeline Pvt. Ltd. & Ors. Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajat Navet
Ms. Sanya Talwar

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Mr. Sumit Kishore

ORDER

Admit. Issue notice. Mr. Prashant Bezboruah takes notice on behalf of the respondent.

Learned counsel for the respondent states that he will be filing reply during the course of the day. He may do so after serving copy on the other side. Thereafter, learned counsel for the appellant may file rejoinder on or before 06.06.2016 after serving copy on the other side.

List the matter on **08.07.2016.**

**(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg**

**(Justice Ranjana P. Desai)
Chairperson**